

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 307 OF 2016

Dated: 20th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Subhash Infraengineers Pvt. Ltd. & Anr.

.... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha GArg
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-1
Mr. Aditya Singh for R-2

ORDER

We have heard learned counsel for the parties.

Judgment is Reserved. Learned counsel for the parties may file written submissions on or before 27.02.2018 after serving copy on the other side.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**